

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.653/86

C

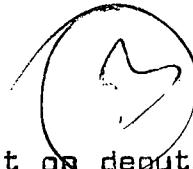
Surender Kumar Sharma . . . . . Applicant

Vs.

Comptroller & Auditor General  
of India & Others . . . . . Respondents

ORDER :

Shri T.S. Verma for the applicant and  
Shri P.H. Ramchandani for the respondents present. We have  
heard the learned counsel for both the parties and gone  
through the documents carefully. The main question in the  
application is whether the applicant is entitled to the  
ad-hoc bonus for the period commencing from 22.3.85, when  
he went on deputation from his parent department, i.e.  
Director of Audit, Commerce, Works & Miscellaneous, AGCR.  
Our attention has been drawn to Annexure 'C' to the  
application. Annexure to this Annexure 'C' clearly states  
that employees on deputation with public sector undertakings  
as on 31.3.83 are not eligible for the ad-hoc bonus to be  
paid by the lending Departments. In such cases the  
liability to pay ad-hoc bonus lies with the borrowing  
organisation depending upon the ad-hoc bonus etc. if any,  
in force in the borrowing organisation. Provisions of this  
Office Memorandum have been made applicable to the bonus  
payable during the period 1984-85, vide clause (iv) of  
O.M. No. F.14(5)-E(Coord)/85 dated 30.9.85 issued by the  
Department of Expenditure, Ministry of Finance.

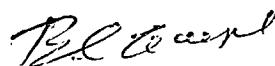


Since, admittedly the applicant went out on deputation on his own volition on 22.3.85 to the DDA and DDA does not have any scheme of ad-hoc bonus, the applicant cannot claim ad-hoc bonus as it is debarred by the Annexure to the Annexure 'C' of the application. In the facts and circumstances explained above, we do not find any merit in applicant's claim for ad-hoc bonus and we reject the same under section 19(3) of the Administrative Tribunals Act.



(S.P. MUKERJI)  
ADMINISTRATIVE MEMBER

29.9.86



(B.C. GADGIL)  
VICE-CHAIRMAN (JUDICIAL)

29.9.86

W.P. 8161/86 filed